

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 1249/2023

(Arising out of impugned final judgment and order dated 23-05-2022 in A482 No. 38374/2018 passed by the High Court of Judicature at Allahabad)

RAMESH CHANDRA VAISHYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

([HEARD BY: HON. S. RAVINDRA BHAT AND HON. DIPANKAR DATTA, JJ.]
IA No. 18318/2023 - EXEMPTION FROM FILING O.T.)

Date : 19-05-2023 This matter was called on for hearing today.

For Petitioner(s) Ms. Vanshaja Shukla, AOR

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Sherya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.
Mr. Divyanshu Sahay, Adv.Mr. Ajay Marwah, AOR
Mr. Sanjay Shukla, Adv.
Mr. Adhitya Srinivasan,, Adv.
Mr. Karan Thakur, Adv.
Mr. Rishabh Kanojiya, Adv.

Hon'ble Mr. Justice Dipankar Datta pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice S. Ravindra Bhat and His Lordship.

Leave granted.

The operative portion of the reportable judgment reads
as follows:

"...we unhesitatingly hold that it would be an
abuse of the process of law to allow continuation
of Criminal Case No.376 of 2016. While setting
aside the impugned judgment and order of the High
Court, we also quash Criminal Case No.376 of
2016.

Consequently, this appeal succeeds."

The appeal succeeds in terms of signed reportable
judgment.

All pending applications are disposed of.

(NEETA SAPRA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)